

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No. 1059/99

1163/99

New Delhi, this 19th day of May, 1999

Hon'ble Shri T.N. Bhat, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

(2)

Zile Singh
Village Malha Majra
Dt. Sonepat, Haryana

Applicant

(By Shri Umesh Singh)

Vs.

1. Chief Commissioner
Govt. of NCT of Delhi
Old Secretariat, Delhi

2. Commissioner of Police
Delhi Police, Police Hqrs.
New Delhi

ORDER(oral)

Hon'ble Shri T.N. Bhat

The applicant has based his claim on some observations made by this Tribunal in its order dated 19.8.97 in OA 234/95. That was an OA filed by the applicant himself. We have gone through that order and we find that the Tribunal had observed in the order that the applicant was not entitled to any relief on the basis of his service in the army. His case may however be considered as a general candidate, relaxing the criterion of age, if otherwise he is eligible and suitable for appointment as a fresh candidate as Constable in Delhi Police, if the respondents are so inclined.

From the impugned order, as at Annexure A, it is clear that the applicant was considered but his candidature was rejected. We are not inclined to

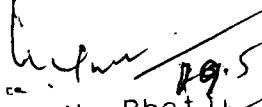
Umesh
19.5.99.

(3)

agree with the contention of the learned counsel for the applicant that while rejecting applicant's claim the respondents were required to record reasons or to pass a speaking order.

For the reasons stated above, we find no ground to issue notice in this case. The OA is accordingly dismissed in limine.


(S.P. Biswas)
Member(A)


T.N. Bhat
Member(J)

/gtv/